

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2967

ANSWERED ON:08.12.2009

ILLEGAL STAY OF BANGLADESHIS

Bhagat Shri Sudarshan; Dharmshi Shri Babar Gajanan; Dhruvanarayana Shri R. ; Gandhi Shri Feroze Varun; Gandhi Smt. Maneka Sanjay; Laguri Shri Yashbant Narayan Singh; Rawat Shri Ashok Kumar; Saroj Smt. Sushila; Vasava Shri Mansukhbhai D.; Verma Shri Sajjan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners including Bangladeshis and Afghans are illegally staying/ over staying in the country;
- (b) if so, the details of such cases reported during each of the last three years and the current year, country-wise;
- (c) whether such persons are posing a threat to the internal security of the country;
- (d) if so, the details of such cases reported during the said period;
- (e) whether such persons have acquired ration cards, voter identity cards and driving licenses etc.;
- (f) if so, the details of such cases reported during the said period; and
- (g) the steps taken by the Government in this regard including detection and deportation of such illegal migrants?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): A number of foreign nationals who have entered into the country on valid travel documents have been found to be overstaying. Details of such cases of foreign nationals who were found to be overstaying in the country during the last three years are given in the Annexure. Furthermore, there are reports of foreign nationals having entered into the country without valid travel documents. As entry of such foreign nationals into the country is clandestine and surreptitious, it is not possible to estimate the total number of such illegal immigrants staying in the country.

(c) & (d): Violation of the law and involvement in illegal activities by the foreign nationals cannot be ruled out. Registration of cases and action thereon comes within the purview of police stations and State Governments concerned. Statistical data of this nature are not centrally maintained.

(e) & (f): Certain instances of some illegal immigrants having obtained ration cards, voter identity cards and driving licenses through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the concerned State Governments/Union Territory Administrations take necessary action for cancellation of such documents further appropriate action as per the provisions of law.

(g): Central Government is vested with the powers to deport a foreign national under section 3(2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process.